

kept in view while finalising the results of these examinations. The following number of SC/ST candida-

tes passed the examination by application of relaxed standards:—

Examination held in	Number passed by application of relaxed standard	
	Part-I S.A.S. Examination	Part-II S.A.S. Examination
February, 1977	13	10
December, 1977	9	40
December, 1978	12	4
December, 1979	4	49

In the special examination held in July, 1979 for the Commercial Audit Branch, 2 candidates passed by the application of relaxed standards in Part I.

It is, however, a fact that the representation of Scheduled Castes/Scheduled Tribes in the total strength of Section Officers in the offices of the Accountant General, Uttar Pradesh, Allahabad is as stated. This is because of the fact that very few Scheduled Caste/Scheduled Tribe candidates have been able to qualify in the examination despite the application of relaxed standards in their cases in accordance with the Government instructions and because the number of Scheduled Caste/Scheduled Tribe candidates of the Allahabad Offices taking the examination has also been very small.

#### **Pushpaks with Flying Clubs**

2726. SHRI K. MALLANNA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have taken a decision on equipping flying clubs with aerobatic aircraft;

(b) whether it is a fact that the proposal to replace the obsolete Pushpaks at the country's 25 flying clubs with modern aerobatic aircraft was taken about 4 years ago at the instance of the Aero Club of India; and

(c) what is the number of Pushpaks with the flying clubs including the number of them lying unused?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). No, Sir.

(c) Out of a total number of 89 aircraft, 41 are unserviceable (as on August, 1980).

#### **Export of Basmati Rice by Food Corporation of India**

2727. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE be pleased to state:

(a) the reasons for directing that the export of basmati rice should now be handled by the Food Corporation of India and not by the seven State Governments and semi-Government agencies which were allowed to export rice in June, 1980;

(b) what is the position of contracts signed by the State Governments and semi-Government agencies with the importing countries; and

(c) whether the State Government agencies in Karnataka and Andhra Pradesh have been asked to shelve their rice export plan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHID ALAM KHAN): (a) No such direction has been issued.

(b) No contracts have been signed by State Governments and semi-Government agencies for export of Basmati rice.

(c) No, Sir.

राज्य व्यापार निगम द्वारा कागज का  
आयात

2728 श्री निहाल सिंह : क्या  
वाणिज्य मंत्री निम्नलिखित जानकारी

दशनि वाला एक विवरण सभापटल पर रखने की कृपा करेंगे कि गत तगन वर्षों के दौरान राज्य व्यापार निगम द्वारा कागज की कितनी मात्रा, कौन सी किस्में और कितने मूल्य में आयात की गई ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री  
खुरशीद आलम खां) : एक विवरण संलग्न है —

**विवरण**

	वूड प्री ग्रेड		मैकेनिकल हार्ड साइज्ड ग्रेड	
	मात्रा	मूल्य	मात्रा	मूल्य
	(मे० टन)	(लाख रु०)	(मे० टन)	(लाख रु०)
1978-79	12121	645.62	101	4.19
1979-80	53812	3064.91	13308	692.39
1980-81	35765	2286.20	11591	570.02
	101698	5996.73	25000	1266.60

**Tax Arrears Against Hindustan Sanitaryware**

2729. SHRI K. A. RAJAN: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 540 on 15th July, 1980 regarding alleged irregularities in management of Hindustan Sanitaryware and state:

(a) what is the amount of total income-tax and wealth tax arrears for which the company is responsible; and

(b) what action has been taken by Government regarding the allegations made against the company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) The following demands are outstanding  
2873 L—8.

against the company:

Assessment year	Amount in lakhs of Rs.
1976-77	0.95
1977-78	1.86

(b) Income-tax authorities at Calcutta had carried out investigations into the company's claims of purchases of certain materials. Some additions on account of bogus purchases were made in company's assessments for the assessment years 1976-77 and 1977-78. Assessment for assessment year 1976-77 is pending in appeal before the Income-tax Appellate Tribunal and that for the assessment year 1977-78 before the Commissioner of